

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 61 OF 2017

Dated: 12th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

M/s Mahabir Jute Mills Ltd.

.... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Pyoli

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Mohit Rai for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava for R-2 to 4

ORDER

Learned counsel for respondent Nos. 2 to 4 seeks three weeks more time to file reply. Learned counsel for the appellant strenuously objects to the grant of further time to Respondent Nos. 2 to 4. However, in the interest of justice we grant three more weeks to Respondent Nos. 2 to 4 to take steps to file reply on or before 03.11.2017 after serving copy on the other side. Rejoinder may be filed three weeks thereafter.

List the matter on **04.12.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**